

State Vs. Ashwani Tomar  
FIR No. RC-17(A) 2018-DLI  
PS CBI

24.06.2020

Present: Sh. Jai Hind Patel, Ld. APP for CBI alongwith IO.

In view of the prevailing pandemic of COVID-19 as per the directions of Hon'ble High Court and Ld. District & Sessions judge, Rouse Avenue District Courts, the application of applicant is being heard through video conferencing using CISCO-WEBEX App from my own residence. The VC link has been sent by the Reader of the Court.

Verification report has been received through e-mail.

IO has stated that he has received the bail bonds in original.

Therefore, sureties are accepted. Accused be released, if not required in any other case.

Digitally signed copy of this order be treated as release warrants and jail authorities shall not insist for separate release warrants in the present case.

Application is disposed off accordingly.

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Harjot Singh Bhalla  
CMM/RADC/New Delhi  
24.06.2020

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Present: Sh. Jai Hind Patel, Ld. APP for CBI.

Sh. Tanvir Ahmed Mir, counsel for applicant Wave Hospitality Pvt. Ltd.

In view of the prevailing pandemic of COVID-19 as per the directions of Hon'ble High Court and Ld. District & Sessions judge, Rouse Avenue District Courts, the application of applicant Wave Hospitality Pvt. Ltd. is being heard through video conferencing using CISCO-WEBEX App from my own residence. The VC link has been sent by the Reader of the Court.

An application seeking clarification of order dated 22.06.2020 has been received through e-mail.

After some arguments, counsel wishes to withdraw the present application.

Accordingly, application is disposed off as withdrawn.

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Harjyot Singh Bhalla  
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24.06.2020